

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/1430/2022 IA/2478/2022 IN C.P. (IB)/665(MB)2021

IN THE MATTER OF

Devadattam Multitrade Private Limited

VS

Hrishiksha Tradewell Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Manoj Mishra (VC)
For the Respondent:

ORDER

I.A. 1430/2022

The prayers in the present I.A. are as under:

- a. *To take note of the appointment of Mr. Rakesh Kumar Relan, to carry out Corporate Insolvency Resolution Process of the Corporate Debtor in accordance with Section 22(3)(a) of Insolvency and Bankruptcy Code, 2016.*
- b. *To pass such other or further order, as this Hon'ble Tribunal may deem fit the facts and circumstances of the case.*

In view of the submissions made by the Ld. Counsel for the Applicant, the present I.A. is **allowed** and disposed of accordingly.

I.A. 2478/2022

The Ld. Counsel for the Applicant prays for one last opportunity to place on record the Account Closure Certificate and also the Form-H. In view of the request made, adjourned to **20.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)